

Central Administrative Tribunal
Principal Bench
MA 2640/2000
OA 1046/1998
Alongwith Record
OA 1356/1997

(19)

New Delhi, this the 11th day of November, 2002.

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri M.P.Singh, Member (A)

1. Anthanese Toppo,
Sector 8, N-566
R.K.Puram, New Delhi-110022.

..Applicant
(None for the applicant).

Versus

1. Union of India
Through the Secretary
to the Govt. of India
Ministry of Defence
South Block, DHQ P.O.
New Delhi-110011.
2. Lt. Secretary (Training)
& Chief Administrative Officer
Ministry of Defence
C-II Hutmants, DHQ P.O.
New Delhi-111.
3. The Deputy Chief Administrative
Officer (Personnel)
Ministry of Defence
C-II Hutmants
DHQ P.O., New Delhi-110011.
4. Secretary
Union Public Service Commission
Dholpur House, Shahjahan Road
New Delhi-110011.

..Respondents
(By Shri N.K.Agarwal, Advocate)

Order (oral)

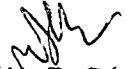
By Shri Kuldip Singh, Member (J)

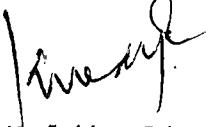
Learned counsel for the respondents submits that a similar matter has already been decided by this Tribunal on 1.4.2002 and a Civil Writ Petition against the said order is pending in the High Court and since the present OA also involves the same issue and the

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(19)

decision of the case is pending before the High Court so this case can be disposed of with a direction that this case shall also follow the decision as would be given by the High Court. In view of the same we find that this OA can be disposed of with the directions that whatever decision would be taken in the ^{injunctive} CWP that shall also be followed by the respondents. No costs.


(M.P.Singh)
Member (A)


(Kuldip Singh)
Member (J)